

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH: CUTTACK**

Original Application No. 260/00138 of 2015  
Cuttack, this the 23<sup>rd</sup> day of March, 2015

**CORAM**  
**HON'BLE MR. A.K. PATNAIK, MEMBER (J)**  
**HON'BLE MR. R. C. MISRA, MEMBER (A)**

.....  
Naba Krushna Dash,  
aged about 48 years,  
S/o Gayadhar Dash,  
At- Naripur (Asthal), PO-Bhadrak,  
Thana Chhak, Bhadrak, Ex-Waterman-cum-Faras,  
Bhadrak H.O. Dist. Bhadrak.

...Applicant

(Advocates: M/s. S. Barik, D.K.Mohanty, Deepak Kumar Mohanty )

**VERSUS**

Union of India Represented through

1. Director General of Posts,  
Ministry of communication,  
Department of Posts, Dak Bhawan,  
Sansad Marg, New Delhi-1.
2. Chief Postmaster General,  
Odisha Circle, Bhubaneswar,  
Khurda.
3. Superintendent of Post Offices,  
Bhadrak Division,  
Bhadrak.
4. Post Master, H.S.G.-I,000  
Bhadrak H.O.,  
Dist- Bhadrak.

... Respondents

(Advocate: Mr. S.Behera )

.....

*Wheed*

**OR D E R (ORAL)**

**A.K.PATNAIK, MEMBER (JUDL.):**

This O.A. has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 seeking a direction to the Respondents, especially Respondent No.4, to allow the applicant in the post, i.e. Waterman-cum-Faras as he has worked till March, 2013. The case of the applicant is that he joined as casual worker as Waterman in the Bhadrak H.O. on 26.03.1985. Subsequently, he worked as Waterman-cum-Faras with effect from 15.02.1986. His grievance is that while he was continuing as such, since April, 2014 he is not being allowed to work by Respondent No. 4. It has been averred in the O.A. that for such disengagement no notice or reason has been assigned to the applicant. Mr. D.K.Mohanty, Learned Counsel for the Applicant, submitted that the applicant made a representation on 13.03.2014 (Annexure-A/4) before Respondent No.4 and having received no reply he made another representation on 05.11.2014 vide Annexure-A/5 to Respondent Nos. 2 and 3 but till date he has not received any reply to the above representations.

3. Taking into account the submission made by Mr. Mohanty, Ld. Counsel for the applicant, without expressing any opinion on the merit of the case, we dispose of this O.A. at this admission stage by directing Respondent No. 2 to consider and dispose of the representation dated 05.11.2014, if the same has been filed and is still pending consideration, with a well reasoned order and communicate the same to the applicant within a period of 30 days from the date of receipt of a copy of this order. However, if in the meantime the said representation has already been disposed of then the result thereof be communicated to the applicant within a period of two weeks from the date of receipt of a copy of this order.

*Alles*

4. With the aforesaid observation and direction, this O.A. stands disposed of. No costs.

5. On the prayer made by Mr. Mohanty, Learned Counsel appearing for the applicant, copy of this order, along with paper book, be sent to Respondent Nos. 2 and 4 by Speed Post for which he undertakes to file the postal requisites by 25.03.2015.

  
(R.C.MISRA)  
MEMBER(Admn.)

  
(A.K.PATNAIK)  
MEMBER(Judl.)

RK